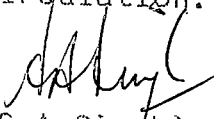



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[2]

2/2002, the application had been dismissed on 25.3.2004.

3. The applicant seeks review of the said order. On perusal of the facts, it is patent that ~~neither~~ this Tribunal is not hearing an appeal against that order nor it requires fresh arguments. There is no error apparent on the face of the record. The Review Application must fail and is dismissed in circulation.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/NSN/